

Filing under clause (ca) of sub-regulation (2) of Regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

CORPORATE DEBTOR: Sri Nagakrishna Chemicals Limited Commencement of Insolvency: 11.09.2025

Sl. No.	Category of creditor	Summary of claims received		Summary of claims admitted		Amount of Contingent claims	Amount of claims not admitted	Amount of claims under verification	Details in Annexure	Remarks, if any
		No. of claims	Amount	No. of claims	Amount					
1	Secured Financial Creditors belonging to any class of creditors	0	0	0	0	0	0	0	1	Not Applicable
2	Unsecured Financial Creditors belonging to any class of creditors	0	0	0	0	0	0	0	2	Not Applicable
3	Secured Financial Creditors (other than financial creditors belonging to any class of creditors)	1	73,98,56,306	1	73,98,56,306	0	0	0	3	
4	Unsecured Financial Creditors (other than financial creditors belonging to any class of creditors)	2	26,42,60,374	2	25,55,21,745	0	0	8738629	4	Int. not allowed
5	Operational Creditors (Workmen)	0	0	0	0	0	0	0	5	Not Applicable
6	Operational Creditors (Employees)	0	0	0	0	0	0	0	6	Not Applicable
7	Operational Creditors (Government Dues)	3	36,84,31,990	3	36,68,71,990	0	0	15,60,000	7	Penalty not allowed
8	Operational Creditors (other than Workmen, Employees and Government Dues)	0	0	0	0	0	0	0	8	Not Applicable
9	Other creditors, if any (other than financial creditors and operational creditors)	0	0	0	0	0	0	0	9	Not Applicable
Total		6	1,37,25,48,670	6	1,36,22,50,041	0	0	1,02,98,629		

Medi Yadaiah

Regd. No. IBBI/IPA-002/IP-N01039/2020-21/13334

Interim Resolution Professional

In the matter of Sri Nagakrishna Chemicals Limited

Date: 11.09.2025

